



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**RA No. 10/2021 in
OA No. 1677/2020**

This the 20th day of April, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Gendar Lal (Worked as Assistant Divisional Engineer),
Aged about 57 years,
C/o Smt. Durga Devi,
R/o 128, Bannuwal Nagar, Phase-III,
Delapeer, Izzatnagar,
Bareilly, Uttar Pradesh – 243122.

... Applicant

(By Advocate : Mr. Amit Chawla)

Versus

Union of India through,

1. The Secretary,
M/o Railways,
Rail Bhawan, Rafi Marg,
New Delhi – 110001.
2. Chairman & Chief Executive Officer,
Railway Board, M/o Railways,
Rail Bhawan, Rafi Marg,
New Delhi – 110001.
3. The General Manager,
Northern Railway, Baroda House,
K.G. Marg,
New Delhi – 110001.

... Respondents

(By Advocate : Mr. V. S. R. Krishna)



O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

We heard Mr. Amit Chawla, learned counsel for the applicant and Mr. V. S. R. Krishna, learned counsel for the respondents.

2. We do not find any ground to review the order dated 08.01.2021 passed in OA No. 1677/2020. RA is, accordingly, dismissed.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

Pj/ankit/sd